

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s. TRILOK SECURITY SYSTEMS INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Trilok Security Systems India Private Limited
2.	Date of incorporation of corporate debtor	December 13, 2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74920AP2005PTC048418
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: #6-8-1227, NGO's Colony, Khadi Circle, Tirupathi, Andhra Pradesh- 517501, India
6.	Insolvency commencement date in respect of corporate debtor	January 18, 2022
7.	Estimated date of closure of insolvency resolution process	July 17, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Gopikrishna Byadigera IBBI/IPA-001/IP-P00206/2017-2018/10406
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 2-2-271/73/1, Plot No.73, Lakshmi Enclave, Phase 2, Near Sanjive Reddy Garden, Macha Bolarum City, Hyderabad, Telangana-500010, India Email id: bgopikrishna2000@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address for correspondence: 2-2-271/73/1, Plot No.73, Lakshmi Enclave, Phase 2, Near Sanjive Reddy Garden, Macha Bolarum City, Hyderabad, Telangana-500010, India Email id: trilok.cirp@gmail.com
11.	Last date for submission of claims	February 1, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: N.A.	Relevant Forms for the submission of the claims can be downloaded from https://www.ibbi.gov.in/

Notice is hereby given that the National Company Law Tribunal, Amaravati Bench has ordered the commencement of a corporate insolvency resolution process of **Trilok Security Systems India Private Limited** on **January 18, 2022**.

The creditors of **Trilok Security Systems India Private Limited** are hereby called upon to submit their claims with proof on or before **February 1, 2022**, to the interim resolution professional at the address mentioned against Entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21.01.2022
Place: Hyderabad

Sd/-
GOPIKRISHNA BYADIGERA
Interim Resolution Professional of
Trilok Security Systems India Private Limited
IBBI/IPA-001/IP-P00206/2017-2018/10406

